

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

ORDER

No: 671

Dated: 13-9-2019

Hon'ble the Chief Justice has been pleased to constitute a Committee for undertaking an evaluation and suggesting preventive measures from the perspective of man-made and natural disasters. The Committee shall comprise the following members:-

- i. Registrar General, High Court of Jammu and Kashmir.
- ii. Principal Secretary to the Government, Home Department, or his nominee.
- iii. Additional Director General of Police, (CID), Jammu and Kashmir, Srinagar.
- iv. Additional Director General of Police, (Security), who is also Commandant General, State Disaster Response Force (SDRF).
- v. Additional Director, Intelligence Bureau or his nominee.
- vi. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir.
- vii. Professor Santosh Kumar, Head of Governance and Inclusive DRR Division, National Institute of Disaster Management, New Delhi or his nominee.
- viii. Director General, Central Public Works Department, Nirman Bhawan, Maulana Azad Road, New Delhi or to nominate a Senior Expert.
- ix. Chief Engineer, R&B Kashmir Division.
- x. Director, Fire and Emergency Services, Jammu and Kashmir, or a Senior Expert as his nominee.
- xi. Senior Expert to be nominated by Director General, Central Industrial Security Force, New Delhi.
- xii. Joint Registrar, Judicial, High Court of Jammu and Kashmir, Srinagar (Member Secretary).

The Committee shall undertake an inspection of the judicial infrastructure in the State of Jammu and Kashmir, assess the vulnerability and risk preparedness thereof with regard to both natural and human disasters.

It shall be open for the Committee to constitute sub-committees and identify sample infrastructure for the purposes of undertaking the inspections and conducting the audits. The Committee shall make the assessment, identifying vulnerabilities, and recommending measures

which need to be put in place in a standardized format in the Courts of different level.

The Committee may examine the reports which stand prepared in the Delhi High Court as well as the document prepared by the National Centre for State Court in the USA.

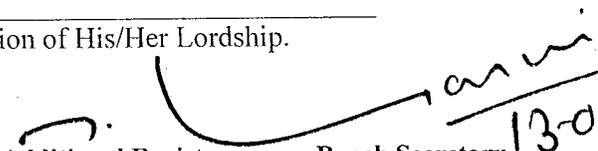
The Committee shall submit its report expeditiously, preferably within a period of one month.


(Mohammad Yasin Beigh) 13-09-19
Additional Registrar-cum-Bench Secretary.

No: 15537-64/9m/11
Copy of the above forwarded to:

Dated: : 13-9-2019

1. Registrar General, High Court of Jammu and Kashmir, Srinagar.
2. Principal Secretary to the Government. Home Department, J&K.
3. Additional Director General of Police, (CID), Jammu and Kashmir, Srinagar
4. Additional Director General of Police, (Security), J&K, Srinagar
5. Additional Director, Intelligence Bureau, J&K, Srinagar.
6. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir.
7. Professor Santosh Kumar, Head of Governance and Inclusive DRR Division, National Institute of Disaster Management, New Delhi.
8. Director General, Central Public Works Department, Nirman Bhawan, Maulana Azad Road, New Delhi.
9. Chief Engineer, R&B Kashmir Division, Srinagar.
10. Director, Fire and Emergency Services, Jammu and Kashmir.
11. Director General, Central Industrial Security Force, New Delhi.
12. Registrar Vigilance, High Court of J&K, Srinagar.
13. Registrar Rules, High Court of J&K, Srinagar.
14. Registrar Judicial, High Court of J&K, Jammu/Srinagar
15. Joint Registrar, Judicial/Protocol, High Court of J&K, Srinagar.
..... for information.
16. CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.
17. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of His/Her Lordship.


Additional Registrar-cum- Bench Secretary 13-09-19